

5. In the said rules, after form 1, the following form shall be inserted namely:-

“FORM 1-A.

PART-A

[See sub rules-(I), (4) and (7) of rule 7-A]

FORM OF APPLICATION FOR GRANT OF FAMILY PENSION

Application from the spouse/children of the deceased member Shri/Smt. _____
who has served as member :--

1. Name, Father/Mother, Husband's _____
Wife name (in case of spouse) _____

Address of the applicant _____

2. Circumstances in which the death _____
occurred and date of death of member. _____
3. Treasury from which family pension _____
is to be drawn. _____
4. Descriptive roll of Widow/Widower/ _____
Children of Shri/Smt. _____
 - i) Date of Birth _____
 - ii) Height _____
 - iii) Identification marks if any, on the body _____
 - iv) Left/right hand thumb and _____
fingers impressions _____
5. Any other relevant information _____

Signatures of left/right hand thumb impression.

WITNESSES

1. _____
2. _____

Note : The descriptive roll (column 4) and signatures of left/right hand thumb and fingers impressions accompanying application for family pension should be in duplicate (in two separate sheets) and attested by two Gazetted Officers or persons of respectability of the Village/Town city in which the applicant resides.

Specimen Signatures of Shri/Smt./

Widow/Widower/Children of

late Shri/Smt. Who has served as a member.

ATTESTED

Descriptive roll of Shri/Smt./Widow/Widower
Children of late Shri/Smt. who has served as
Member.

Height

Identification Marks

ATTESTED

FORM I

PART A

(See sub-rule(1) of rule 3)

Form of application for grant of pension to the former members of the Haryana Legislative Assembly/Punjab Legislative Assembly/Punjab Legislative Council/Pepsu Legislative Assembly, representing any of the territories of the State of Haryana under the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

1. Name of Applicant
(in block letters) _____
2. Father's name (And also
Husband's name in the
Case of a married woman
Applicant.) _____
3. Permanent residential
Address showing village
or town and district. _____
4. Particulars of period for which the applicant remained member of Haryana Legislative Assembly/Punjab Legislative Assembly/Punjab Legislative Council/Pepsu Legislative Assembly.

<u>Name of House of Legislative</u>	<u>Constituency represented</u>	<u>Period of membership</u>
		From _____ to _____ : _____ Years _____ month _____ days
		From _____ to _____ : _____ Years _____ month _____ days
		From _____ to _____ : _____ Years _____ month _____ days
		From _____ to _____ : _____ Years _____ month _____ days
		From _____ to _____ : _____ Years _____ month _____ days
		From _____ to _____ : _____ Years _____ month _____ days

5. Identification marks _____
6. Whether Six copies of the Joint Photographs duly attested are Enclosed. _____
7. Whether specimen signatures, Duly attested, are enclosed. _____
8. Whether the applicant is also entitled to any pension from the Central Government or any State Government or any Corporation Owned or controlled by the Central Government or local authority, under any law or otherwise ? If so, the details thereof. _____
- 9 I hereby certify that since _____ (Date from which entitled to pension under the Act).
 - (i) I have not been elected of the Office of the President/ Vice President or appointed to the office of the Governor of any State or the Administrator of any Union Territory;
 - (ii) I am not a member of the Council of State or the House of the People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or Metropolitan Council of Delhi constituted under Section 3 of the Delhi Administration Act, 1966;

(iii) I am not employed on a salary under the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority, nor i have become otherwise entitled to any remuneration from such Government, Corporation or local authority;

(Note : Score out the certificate which is not applicable)

(iv) I am not drawing any pension under the Haaryana Legislative Assembly Speaker's Pension and Medical Facilities Act, 1976.

or

I am drawing a pension of _____ rupees per mensem under the Haryana Legislative Assembly Speaker's Pension and Medical Facilities Act, 1976 which is lesser than that admissible under the Haryana Legislative Assembly (Allowances and Pension of Members)Act, 1975.

10. I hereby further certify that from _____(date) I am holding the office of _____ / am a member of _____/am employed as _____under _____and the salary/remuneration payable to me for holding such office /being such member/being such employees is Rs. _____ per mensem.

A certificate to this effect from the competent authority is attached.

(Note: Score out the certificate, if not applicable)

11. I certify that I have never incurred a disqualification under the Representation of the People Act, 1951.

12. I hereby declare that the particulars stated above are true and correct to the best of my knowledge.

Place :

(Signature of Applicant)

Date :

CERTIFICATE

I hereby certify that I am also ordinarily resident of the place
_____ Tehsil _____, District _____ of Haryana
State shown as permanent residential address in my application.

(SIGNATURE)
EX-MLA/EX-MLC

OR

I hereby certify that I am ordinarily resident of _____
Tehsil _____, District _____ of Haryana State.

(SIGNATURE)
EX-MLA/EX-MLC

I want to draw my pension under the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, from _____ Treasury/Sub-Treasury _____, District _____.

(SIGNATURE)
EX-MLA/EX-MLC

Specimen Signatures of Shri./Smt. _____ Ex-MLA/Ex-MLX.

- 1. _____
- 2. _____
- 3. _____

ATTESTED